

Reservoirs in state only 17% full, situation is grim: Karnataka govt

Govt sources say reservoir levels sufficient for next two-three years, if left untouched

BOSKY KHANNA @ Bengaluru

AS the state is looking up to the rain goods to match the deficit monsoon, the reservoirs in the state are only 17% full. That is not all, officials in the state government point that the situation is grim and there is a drinking water crises ahead that immediately needs to be addressed.

According to the Karnataka State Natural Disaster Monitoring Centre (KSNDMC) there the average total reservoir storage capacity is 17%. The present storage is 148.22 TMC as on July 1, 2023, when compared to 293.75 TMC as on last year. The gross storage capacity however is 865.20 TMC.

Even as the India Meteorological Department (IMD) has



Depleting water level at Krishnaraja Sagar reservoir in Mandya | UDAYASHANKAR S

forecast good rainfall for the month of July, especially from July 3-7, 2023, the officials in

the water resources department and KSNDMC state that it will not address the drink-

ing water situation completely. "The rains and the collection of water that had to happen in the months of April and May, will start to happen in July. Infact till April-May the situation in Karnataka was better, but now it has increased due to deficit monsoon rains. The rains which the state would experience now, will only help address the problem to a small extent and temporarily," said weather men.

According to IMD data, the state as a whole has received a deficit of 52% rainfall. It has recorded 100.1mm rainfall against the normal of 208.5mm. Sources in the government admitted that reservoir levels, if left untouched is sufficient for the next 2-3 years.

Ooty cams to 'catch' cars with plastic bags

EXPRESS NEWS SERVICE @ Nilgiris

THE Nilgiris district administration has started strict monitoring of vehicles at checkpoints to prevent plastic usage, including water bottles being carried inside the district.

According to sources, additional staff have been appointed at checkpoints, including Kallar near Thuri Palam on Mettupalayam to Coonoor Road, Mamaram on Mettupalayam to Kotagiri Road along with Nadukani and Kakkanna checkpoints near Gudalur to prevent plastic usage.

Recently, the revenue department officials have fixed each two CCTV cameras in these four checkpoints to monitor the vehicles round the clock and also to keep an eye on the staff.

Revenue department officials also instructed the TNSTC conductors to inform the passengers to handover plastic water bottles to them before the vehicle reaches Hill Road. A checkpoint staff will also inspect the buses for any plastic being carried by the tourists.

"Locals are aware of the plastic ban in the district since Jan-

uary 1, 2019. But, the tourists visiting the district from outside carry plastic items even after several warnings. We will start imposing fines on them if they continue to carry plastic items," said a revenue official.

Although various teams, including revenue, police and Tamil Nadu Pollution Control Board officials, have been carrying out frequent raids in shops in Udhamandalam, Coonoor and Kothagiri and seizing the banned plastic products, the district administration decided to strictly enforce the plastic ban in checkpoints allegedly after Madras High Court's direction.



EXPRESS READ



Fire breaks out in Singanallur micro-composting yard

Coimbatore: A fire broke out in a micro composting yard maintained by the Coimbatore city municipal corporation at Singanallur on Saturday early morning at around 2 am. Onlookers, who witnessed the thick fog emanating from the premises, informed Singanallur police as well as Peelamedu fire station. Fire and rescue personnel managed to douse the fire after an hour-long struggle. The shed and plant where bio-manure was prepared were completely gutted in the fire. The fire might have been caused by a short circuit inside the plant, police said.

CM announces ₹2L solatium for victims' families

CONTINUED FROM PAGE 1: In their fight to save the boys, the three adults lost their consciousness and they too drowned in the well. The 100-feet deep common village well had water for a height of 50 feet, sources said. On being informed by local residents, Aylipatty police and fire and rescue services personnel from Rasipuram rushed to the spot. After a three-hour operation, they retrieved the bodies of the four victims. The Aylipatty police have registered a case and an investigation is on. Namakkal Collector D S Uma and Forest Minister Dr M Mathiventhan visited Rasipuram Hospital and consoled them. Chief Minister MK Stalin has announced a solatium of ₹2 lakh each for kin of the deceased.

Kovai registers ₹3,003 cr GST revenue in '22-23, highest since implementation

EXPRESS NEWS SERVICE @ Coimbatore

THE Commissionerate of Goods and Services Tax (GST) Coimbatore registered ₹3,003 crore revenue in 2022-23, the highest since the introduction of GST, said ARS Kumar, Principal Commissioner of GST for Coimbatore Commissionerate on Saturday.

Addressing the media on the sidelines of GST Day 2023 programme, Kumar said that the tax base, which covers Coimbatore, Tiruppur and Nilgiris districts, had increased to 77,484 from 53,800 in the last six years.

"We achieved the total tax collection of ₹3,003 crore against the ₹1,106 crore we had collected in 2017 when GST was introduced," he said. He said that the GST has achieved its objectives and it



PIC: S SENBAGAPANDIAN

is a win-win situation for both the centre and the state. "A recent survey revealed that 88% of the MSME sector has attributed GST to the reduction of cost. Coimbatore is a well-known MSME hub and it welcomed GST," he said.

Explaining the achievements of Coimbatore Commissionerate, he said, they took strict measures to enforce the law in 2022 and it

worked as the tax collection has increased. "As many as 53 cases involving evasion of ₹112 crore were booked and ₹47 crore was recovered during investigation. In comparison to last year, our detection of evasion has increased by 83% and the recovery has increased by 134%. In 2022, the return filing stood at 87% and it has gone up to 97% at the end of last financial year due to our efforts," he said.

"We are working on releasing the GST refunds promptly. So far, we have given ₹657 crore as refund and last year, we had given ₹150 crore refund. In fact, we have kept an in-house decision to grant the refund within a month if the claim is right. We have better communication with the taxpayers to inform the developments in the GST implementation," he added.

Explaining the actions taken against bogus ITC filing, the commissioner said that in Coimbatore region, 324 taxpayers were found indulging in the bogus ITC (Input Tax Credit) filing in the past two months.

"Out of that, we had verified 212 entities, from which 186 were found non-existing and 26 were found existing. Through the non-existing entities, the bogus ITC availed by them came to around ₹127 crore. In the 186 entities, licenses of 84 cases were suspended and registration was cancelled for 17 entities. In the remaining 63 cases, the ITC of around ₹13.72 crore remain in their records and is blocked. They cannot avail the credit unless they produce genuine documents," he added.

Justice P Sathasivam was the chief guest at the event.

केनरा बैंक Canara Bank
COIMBATORE SAIBABA COLONY BRANCH (1239)
NSR Road, Coimbatore - 641 011. Ph : 0422-2431780
E-mail : cb1239@canarabank.com

POSSESSION NOTICE

[Section 13(4)](For Immovable property)
Whereas, the undersigned being the authorised officer of the Canara Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28/04/2023 calling upon the borrower/surety/owner of the property, Mr. Shiram J (Borrower) S/o. V. Jaya, 148-A, Periya Subbannan Street, K K Pudur, Coimbatore-641038 Loan Account Number :1239651000288; Mr. V. Jaya (Borrower), S/o. Veerabadrhan, 148-A Periya Subbannan Street, K K Pudur, Coimbatore-641038; Mrs. Nagamani. J (Guarantor & Mortgagor), W/o. V. Jaya, 148-A, Periya Subbannan Street, K K Pudur, Coimbatore-641038 to repay the amount mentioned in the notice being Rs.35,01,789.18 (Rupees Thirty Five Lakhs One Thousand Seven Hundred and Eighty Nine & Paise Eighteen), as on 28.04.2023 within 60 days from the date of the said notice.

The borrower/surety/owner of property having failed to repay the amount, notice is hereby given to the borrower/surety/owner of property and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security (Enforcement) Rules, 2002 on this 27th Day of June of the year 2023.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower/surety/owner of property in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, Coimbatore Saibaba Colony Branch (1239) for an amount of Rs.35,66,601.18 (Rupees Thirty Five Lakh Sixty Six Thousand Six Hundred One and Paise Eighteen only) as on 27.06.2023 and interest thereon from 27.06.2023, costs etc.

DESCRIPTION OF THE PROPERTY

Name of Title holder : Mrs. J. Nagamani. In Coimbatore Registration District, Gandhipuram Sub Registration District, Coimbatore Taluk, Sangar Village, in S.F. No. 278/1, punjai acre 3.98, in this western side half punjai acre 1.99 of land converted into house sites and in this Site No. 1 measuring 8 cents and 76 1/2 sq.ft. in this 1845 sq.ft. in this 1580 sq.ft. in this 1219 sq.ft. in this an extent of 851 sq.ft. in S.F. No. 278/1A situated within the following boundaries and measurements: South of - 20 feet wide East West Road, North of - Property belonging to Murugesan, East of - Property purchased by D. Prabhu, West of - Property belonging to Manickammal. In this middle, Northern side East west - 25 1/2 feet, Southern side East west - 25 1/2 feet, Eastern side North south - 30 1/2 feet, Western side North south - 36 1/2 feet. An extent of 851 sq.ft. or 1 cent and 415 sq.ft. of land with RCC Terrace houses and its doors, windows, fittings and fittings, Electricity Service Connection and its deposits, Water Service Connection and its deposits, and all rights of way and all other appurtenances attached therewith. Door No. 148A, MA, Periya Subbannan Street, Tax Assessment No. 171323, Electricity Connection No. 022-016-233, Water Connection No. 280046. This property situated within the limits of Coimbatore Corporation.

Date : 27.06.2023
Place : Coimbatore
AUTHORISED OFFICER
CANARA BANK

PANRUTI BRANCH
71 - Chennai Salai, Panruti - 607 106
Cuddalore District, Tamilnadu.
Ph : 04142 - 244556 (CA) / 244556 (FEX)
Mobile No : 98652 77725
Email : panruti@tmbank.in
CIN: L65110TN1921PLC001908

Appendix-IV (See Rule 8 (1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the Tamilnad Mercantile Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 19.04.2023 calling upon the Borrower / Mortgagor : Mr. TRVS.SRI RAMESH, S/o. Mr. TRV. Selvaraj Chettiar and also the Guarantor, Mrs. R. USHA, W/o Mr. TRVS Sri Ramesh, both having address at : No.23/3, Police line 6th Street, Panruti - 607 106 to repay the amount mentioned in the notice being Rs.30,41,341.72 (Rupees Thirty Lakh Forty One Thousand Three Hundred Forty One and Paise Seventy Two only) within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with rule (8) of the Security Interest Enforcement Rules 2002 on this the 1st day of July of the year 2023.

The Borrower's/Guarantor's/Mortgagor's attention is hereby invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tamilnad Mercantile Bank Limited for an amount of Rs.30,88,827.72 as on 30.06.2023 and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Residential Apartment to an extent of 1204 sq.ft bearing Flat No.111-C in the Ground Floor of "AMBE SAINATH APARTMENTS" including 150 sq.ft of Car Parking in the Ground Floor along with Common undivided share and interest of 491.4 sq.ft. land out of 8662 sq.ft. land in Old T.S.No.252,253,262 & 267, New T.S.No.108, T.S.Ward No.8 at West Periasamy Road, R.S.Puram, Coimbatore along with the right to use the common places, staircases, lift etc., and also all other common rights to the apartment buildings as per the rules of the association, standing in the name of Mr. TRVS.Sri Ramesh, S/o. Mr. TRV Selvaraj Chettiar.

Boundaries for 8662 sq.ft. of Vacant Site:

North : Site No.115
South : Periasamy Road
East : S.K.Ramalinga Iyer's Property
West : P.L.K.Palaniappa Chettiar's House

DATE : 01.07.2023
PLACE : Coimbatore
Tamilnad Mercantile Bank Limited
Tiruchirapalli Region (For Panruti Branch)

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NAME CHANGE
I. V.S.PADMAPRIYA, W/o SHANMUGA SUNDARAM, Residing at No: 3/140-21-T Prime city, SKM MAHAL back side, Kanyampundi, Tiruppur - 641663. My name Mentioned in Secondary School leaving Certificate as VPADMAPRIYA. Istate that above said two names V.S.PADMAPRIYA AND V.PADMAPRIYA denotes one person.
V.S.PADMAPRIYA

NAME CHANGE
I. SUJATHA PERIASAMY, W/o. D.T.Periyasamy, residing at D.No.22, SNV Gardens, Nanjundapuram Road, Coimbatore - 641 036, shall henceforth be known as SUJATA PERIYASAMY.
Coimbatore SUJATHA PERIASAMY 2-7-2023

STATE BANK OF INDIA
SATHYAMANGALAM BRANCH (01498)
Karattur Road, Sathyamangalam, Erode District- 638 401.

POSSESSION NOTICE (Rule -8(1) (For Immovable property))

Whereas the undersigned being the Authorized officer of the State Bank of India, SATHYAMANGALAM BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (No.54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 26.04.2023 calling upon the borrowers 1. Smt. S.Vijayasree, W/o. O.M.Subramaniam, 2. O.M.Subramaniam, S/o Marimuthu residing at, D.No- 4, Mariaman Koli Street, Kottaveerampalayam, Sathyamangalam, Erode District - 638 402, to repay the amount mentioned in the notice being Rs.1,71,24,984/- (Rupees. One Crore Seventy One Lakhs Twenty Four Thousand Nine Hundred and Eighty Four Only) As on 26.04.2023, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower / guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on this Day of 27th June 2023.

The borrower in particular and the public in general are hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA, for an amount of Rs.1,71,24,984/- (Rupees. One Crore Seventy One Lakhs Twenty Four Thousand Nine Hundred and Eighty Four Only) and interest and costs thereon.

DESCRIPTION OF THE PROPERTY

1) DOCUMENT NUMBER: 4414/2006 - SATHYAMANGALAM S.R.O
This Property is owned by SMT. VIJUSUBRAMANIAM, W/O. O.M. SUBRAMANIAM ALL THAT PIECE AND PARCEL OF THE LAND AND BUILDING IN GOBICHETTIPALAYAM REGISTRATION DISTRICT, SATHYAMANGALAM SUB REGISTRATION DISTRICT, SATHYAMANGALAM TALUK, VARATHAMPALAYAM VILLAGE, OLD SURVEY NUMBER: 3C-1,4,9-H, NEW SURVEY NUMBER: 325/2 PRESENT SUB DIVISION NEW S.F.NO.325/2C IN THIS PUNJA HECTARE 6.00.50 IN THIS HOUSE SITE NO: 17 TOTAL EXTENT OF 2511 1/4 SQ FEET WITHIN THE FOLLOWING BOUNDARIES: - SITE NO: 17, NORTH OF: 30 FEET BREADTH EAST-WEST LAYOUT ROAD, EAST OF: S.K. VENUGOPALAN LAND, WEST OF: SITE NO: 18 SOUTH OF: SITE NO: 16 EAST-WEST ON NORTHERN SIDE 35 1/2 FEET, EAST- WEST ON SOUTHERN SIDE 36 FEET, NORTH SOUTH ON BOTH SIDE 70 FEET, EXTENT OF THE PROPERTY 2511 1/4 SQ FEET.

DATE: 01.07.2023
PLACE: Sathyamangalam
AUTHORISED OFFICER
STATE BANK OF INDIA
SATHYAMANGALAM BRANCH

TAMIL NADU STATE AIDS CONTROL SOCIETY
417, Pantheon Road, Egmore, Chennai
Telephone No.28190467, 28194917

Invitation for Expression of Interest (EOI) for hiring of Organisation to act as 1 Targeted Intervention (TI) Core Composite Project in Ariyalur District

- National AIDS Control Organisation (NACO), Ministry of Health and Family Welfare, Govt. of India is implementing Fifth Phase of National AIDS Control Programme (NACP-V). In its pursuit to meet the programme goal and objectives, NACO is implementing Targeted Intervention (TI) aims at prevention of HIV infection among High Risk Groups as well as utilizing Civil Society Organisations for providing access of vulnerable populations to various HIV/AIDS Interventions. / Link Worker Scheme (LWS). At the State level, the programme is being implemented by State AIDS Control Society (SACS).
- Tamil Nadu State AIDS Control Society (TANSACS) propose to select qualified and experienced Organisations as Partner NGOs/CBOs to implement (1 Core Composite Project) Targeted Intervention (TI) in Ariyalur District of Tamil Nadu.
- For the purpose of short-listing of prospective organisations, TANSACS invites qualified organisations to submit their "Expression of Interest to act as partner NGOs/CBOs to implement TI programmes for Ariyalur District. Short-listing of organisations will be based on their technical, programmatic, financial and execution capacity to manage similar projects. The criteria for short-listing and final selection would include the following:
 - Experience of High Risk Group in Urban Areas for TI and experience of outreach in rural communities of specified district, good understanding of community mobilization and working with youth, women and poverty group;
 - Ability to manage funds of large project;
 - Willingness to abide by principles and framework of NACP V;
 - Geographical reach of current Projects;
 - Capabilities and strengths to deal with high risk and vulnerable groups necessitating specific Skills and abilities, as there are specific features not normally handled in a community Development project; and
 - Should have substantial turnover, large management capacity, adequate existing professional Capacity and experience in corporate sector;
 - NGOs / CBOs should have been registered under the Tamil Nadu Society Registration Act of 1975, Charitable and Religion Act 1920 / Indian Trust Act 1882.
 - The NGOs should have been registered for a minimum period of three years and CBOs should have been registered for a minimum period of one year.
- The organisations are requested to submit their Expression of Interest clearly indicating interest in the District, along with documentary evidences / write-up / brochure etc. in support of the above criteria.
- Please note that no financial proposals are invited at this stage.

The format of the application, letter of interest and criteria for selection, are available on the website <http://www.insacs.in>. The application should be sent only in the prescribed format with the letter of interest on or before 24.07.2023 at 05.00 PM to the Project Director, TANSACS, No.417, Pantheon Road, Egmore, Chennai - 600 008 by Registered post only with acknowledgement due and also please mentioned this in top of the application cover.

Project Director / Aides Secretary
Tamil Nadu State AIDS Control Society

DIPR/744/Display/2023
தமிழ்நாடு மாநில எய்ட்ஸ் கட்டுப்பாட்டு சமூக சேவை நிறுவனம்

Indian Overseas Bank
Ganapathy Branch : 1347, Sathy Main Road, Ganapathy, Coimbatore - 641 006, Phone No.: 0422 - 2333100, E-mail- iob0613@iob.in

NOTICE

Notice is hereby given to the general public that Smt. K. Vijayalakshmi, (Aadhaar Card No. 265290594679), W/o. Sri. A. Krishnan, aged 80 years, Residing at : 87/A/15, Bhavani Illam, Mettupalayam Road, Coimbatore - 641 020 had availed Housing Loan (06130350300020) on 14.10.2003 from our Branch by depositing her Original Sale Deed No. 1085/1985 SRO Periyanaickenpalayam, dated 27.05.1985 and created Mortgage over her property mentioned in the Sale Deed in favour of Indian Overseas Bank as collateral security for the said loan. The said Sale Deed No. 1085/1985 and the connected documents were lost. If any one finds the said Documents, Please contact the above said branch.

Date : 01-07-2023
Place : Coimbatore
Branch Manager
Indian Overseas Bank

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAARP NON WOVEN INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	SAARP NON WOVEN INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09/09/2011
3. Authority under which corporate debtor is incorporated / registered	Companies Act/Registrar of Companies, Coimbatore, Tamilnadu
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U1711172011PT007399
5. Address of the registered office and principal office (if any) of corporate debtor	SF No.476, Valasappan Ulagayur Post, Palladam Taluk, Tamilnadu 641605
6. Insolvency commencement date in respect of corporate debtor	18.06.2023 (As per order dated June 28, 2023 by the Hon'ble National Company Law Tribunal, Division Bench, Chennai in Order No: CP(IB)340/CH/2021 order received on 30.6.2023)
7. Estimated date of closure of insolvency resolution process	180 DAYS from the date of commencement of resolution process i.e. December 25, 2023 (copy of the order made available to the RP on June 30, 2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Narayanan Srinivasan Registration No. (BB/INPA-001/PP-1735/2019-20/12674 Email id : jpnarayanan@gmail.com Mobile No. 9840808098
9. Address and e-mail of the interim resolution professional, as registered with the Board	65 A and 65 B Bhavani Street, S.Kulathur, Chennai - 600117 Email : jpnarayanan@gmail.com Mobile No. 9840808098
10. Address and e-mail to be used for correspondence with the interim resolution professional	65 A and 65 B Bhavani Street, S.Kulathur, Chennai - 600117 Email : jpnarayanan@gmail.com Mobile No. 9840808098
11. Last date for submission of claims	July 16, 2023 (Copy of the order received on 30.6.2023, hence 14 days is calculated from 30.6.2023)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link http://bbi.gov.in/downloadform.html Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process for SAARP NON WOVEN INDIA PRIVATE LIMITED on June 28, 2023. The creditors of SAARP NON WOVEN INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before July 16, 2023 to the interim resolution professional at the address mentioned against item 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading claim shall attract penalties.

Date : July 2, 2023
Place: Chennai
Narayanan Srinivasan
Interim Resolution Professional
BB/INPA-001/PP-1735/2019-20/12674